

**NATIONAL COMPANY LAW TRIBUNAL ITEM NO : 10
ALLAHABAD BENCH**

CP NO.186/ALD/2020

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2020 AT 11:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : NISHANT CHAUHAN V/S YOADS MEDIA PVT. LTD. & ORS.

SECTION : 241/244 OF COMPANIES ACT, 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPLICANT : SH. SUHAIL AHMAD ANSARI, ADV.

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The matter was taken up today through Video Conferencing at 01:00 PM.

Heard Sh. Suhail Ahmad Ansari, Advocate for the Applicant, through video conferencing.

Learned counsel for the applicant has initiated the present proceedings under Section 241/244 of the Companies Act, 2013 regarding the Oppression and Mismanagement of the affairs of the Company.

Vide last order dated 23.09.2020, notices were issued to the respondents. Learned counsel for the applicant also states that the notices have been served to the respondents by e-mail, but the notices which were sent by post, returned back with an endorsement "Door closed".

It is thus contended that the notices may be deemed sufficient.

Accordingly, put up on 17th December, 2020, before the Regular Court/ Video Conferencing, by which time, respondents may put in apperance alongwith reply, failing which, the matter shall proceed ex-parte.

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Dated : 10.11.2020

**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**